

**FIR No. 381/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 25/27/54/59 Arms Act**  
**State Vs. Unknown**

10.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Suresh Chander, Ld. Counsel for the applicant through VC.  
IO/ASI Heera Lal, PS Nihal Vihar through VC.

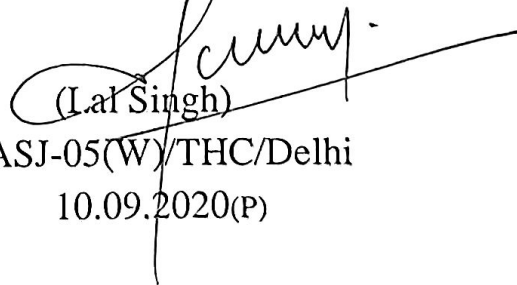
This application has been filed on behalf of the applicant Prashant for releasing motorcycle bearing registration no. HR-79-0169 on superdari to the applicant.

Fresh reply has been received on behalf of IO/ASI Heera Lal, PS Nihal Vihar.

Since, Id. Counsel for the applicant is not audible through VC, therefore, matter is adjourned for 22.09.2020.

IO is directed to remain present on the next date of hearing alongwith case details.

Put up on 22.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

**FIR No. 381/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 25/27/54/59 Arms Act**  
**State Vs. Unknown**

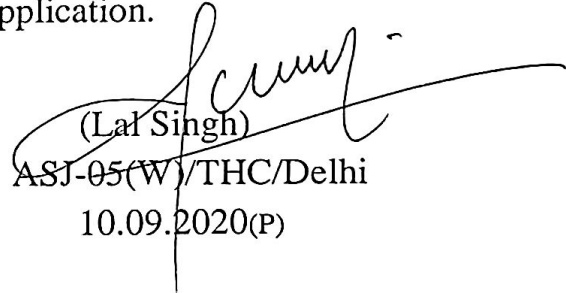
10.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Suresh Chander, Ld. Counsel for the applicant through  
VC.  
IO/ASI Heera Lal PS Nihal Vihar through VC.

This application has been filed on behalf of the applicant Prashant for releasing motorcycle bearing registration no. HR-79-0169 on superdari to the applicant.

Before filing the present application, the applicant has also filed a similar application on 28.08.2020.

In view of above, the present application be also put up on 22.09.2020 alongwith other similar application.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

FIR No. 827/2014

PS ~~Moti Nagar~~ Manwali Hagar

U/s 328/384/364A/120B/34 IPC

State Vs. Shiv Kumar @ Shiva

10.09.2020

Present: Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Deepak Sharma, Ld. Counsel for the  
applicant/accused through VC.

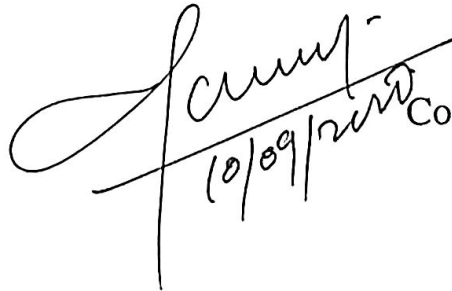
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the applicant/accused was initially granted interim bail on 24.06.2020 and same was further extended on 10.08.2020 till 31.08.2020 and thereafter, on 01.09.2020, the same was extended till today.

I have perused the file.

Alongwith the application, copies of order dt. 24.06.2020 and order dt. 10.08.2020 have been annexed.

Vide order dt. 24.06.2020, the applicant/accused was granted interim bail for 45 days and thereafter, vide order dt. 10.08.2020, the interim bail as granted to the applicant/accused was further extended till 31.08.2020. Further, vide order dt. 01.09.2020, the interim bail of the applicant/accused was extended till today i.e. 10.09.2020.

  
10/09/2020 Contd....2.

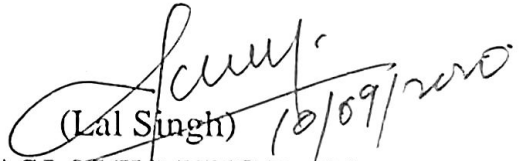
: 2 :

Vide order dt. 24.08.2020 in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has further extended the implementations of the directions contained in the orders dt. 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31.10.2020 with the same terms and conditions.

In view of the above, the interim bail as granted to the applicant/accused already stands extended till 31.10.2020 in terms of the above directions of the Hon'ble High Court of Delhi.

Accordingly, the application for extension of interim bail to the applicant/accused is disposed of.

Copy of this order be sent to the concerned Jail Supdt.

  
(Lal Singh) 10/09/2020  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

**FIR No. 636/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 25/27 Arms Act**  
**State Vs. Sahil @ Parshant**

10.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Ashok K Sagar, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Alongwith the application, copy of order dt. 06.08.2020 of this Court has also been annexed.

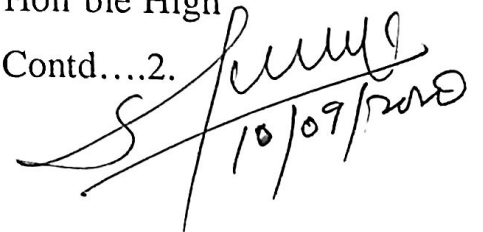
Perusal of order dt. 06.08.2020 shows that this Court has granted the interim bail to the applicant/accused for 15 days.

At this stage, Id. Counsel for the applicant/accused submits that though the applicant was granted interim bail on 06.08.2020, however, he was released on 15.08.2020.

Thereafter, on 31.08.2020, the interim bail of the applicant/accused was extended till 01.09.2020 and on 01.09.2020, the interim bail of the applicant/accused was extended till today.

Vide order dt. 24.08.2020 in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High

Contd....2.

A handwritten signature in black ink, followed by the date 10/09/2020 written below it.

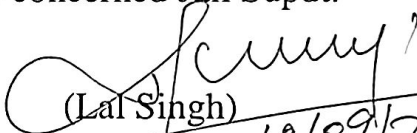
: 2 :

Court of Delhi has further extended the implementations of the directions contained in the orders dt. 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31.10.2020 with the same terms and conditions.

In view of the above, the interim bail as granted to the applicant/accused already stands extended till 31.10.2020 in terms of the above directions of the Hon'ble High Court of Delhi.

Accordingly, the application for extension of interim bail to the applicant/accused is disposed of.

Copy of this order be sent to the concerned Jail Supdt.

  
(Lal Singh)  
10/09/2020  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

**FIR No. 428/2018**  
**PS Khyala**  
**U/s 302/394/397/411/201 IPC**  
**State Vs. Parvinder Singh @ Kallu**

10.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Shubham Asri, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Alongwith the application, copy of order dt. 09.07.2020 and copy of order dt. 22.07.2020 have been annexed.

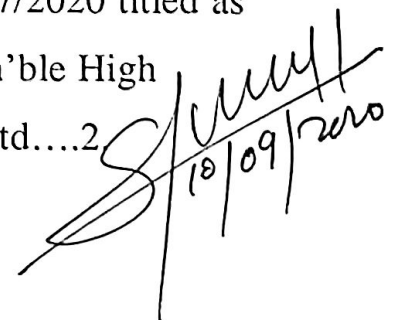
Ld. Counsel for the applicant/accused submits that the Hon'ble High Court of Delhi has extended all the interim bails till 31.10.2020 vide order dt. 24.08.2020 and hence, the interim bail of the present applicant/accused may also be extended.

Perusal of the file shows that vide order dt. 09.07.2020, the applicant/accused was granted interim bail for two weeks and thereafter, vide order dt. 22.07.2020, the interim bail of the applicant/accused was further extended till 31.08.2020.

Thereafter, on 01.09.2020, this Court has extended the interim bail of the applicant/accused till today i.e. 10.09.2020.

Vide order dt. 24.08.2020 in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High

Contd....2

A handwritten signature in black ink, followed by a vertical line and the date '10/09/2020' written in a cursive style.

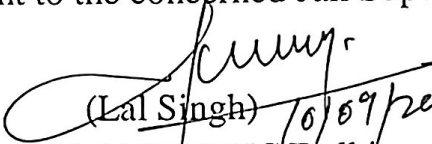
: 2 :

Court of Delhi has further extended the implementations of the directions contained in the orders dt. 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31.10.2020 with the same terms and conditions.

In view of the above, the interim bail as granted to the applicant/accused already stands extended till 31.10.2020 in terms of the above directions of the Hon'ble High Court of Delhi.

Accordingly, the application for extension of interim bail to the applicant/accused is disposed of.

Copy of this order be sent to the concerned Jail Supdt.

  
(Lal Singh) 10/09/2020  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)



Case No. 57149/2016  
FIR No. 438/2011  
PS Hari Nagar  
State Vs. Shahnwaz @ Shanu & others

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

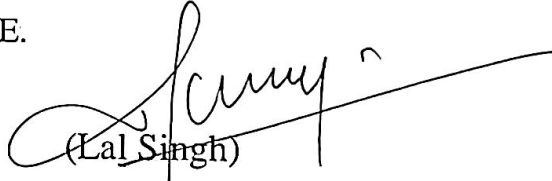
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

Case No. 57011/2016  
FIR No. 70/2013  
PS Janak Puri  
State Vs. Arvind Sharma @ Pushkar

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.

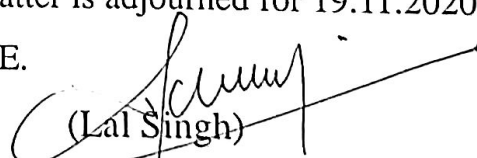
Matter is at the stage of P.E.

Perusal of the file shows that the accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused, who was on bail, for his non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.11.2020.  
Put up on 19.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

Case No. 56125/2016  
FIR No. 676/2014  
PS Ranhola  
State Vs. Rajesh Mahto & Anr.

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Sumant Manchanda, Ld. Counsel for the accused Rajesh Mahto through VC.  
None for other accused.

Matter is at the stage of PE.

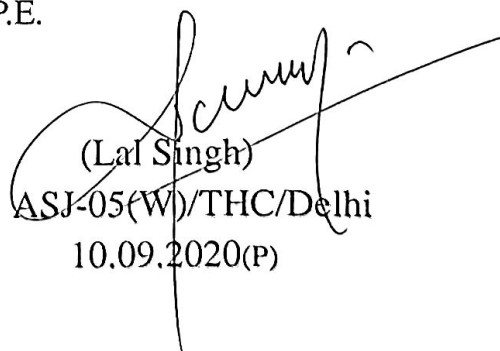
Perusal of the file shows that before lock-down, both the accused persons were in J.C.

However, Id. Counsel for accused Rajesh Mahto submits that at present, both the accused persons are on interim bail.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

Case No. 57694/2016  
FIR No. 162/2015  
PS Ranhola  
State Vs. Rakesh Kumar & others

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

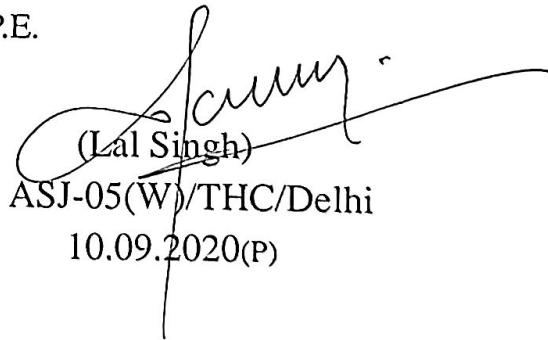
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Shahryar Khan, Ld. Counsel for the accused Sunny  
@ Lulla, Pawan @ Pankhi and Vikas Kumar through VC.  
None for other accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

Case No. 20/2017  
FIR No. 310/2016  
PS Paschim Vihar East  
State Vs. Rohit @ Golu & Anr.

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

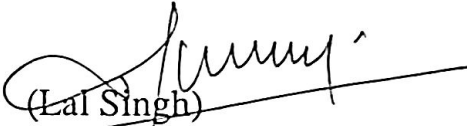
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

Case No. 634/2017  
FIR No. 294/2017  
PS Nangloi  
State Vs. Manjeet

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.

Matter is at the stage of P.E.

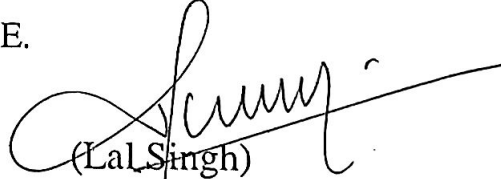
Perusal of the file shows that the accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused, who was on bail, for his non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

CA No. 208/2019

Vinod Kumar Pandey Vs. State NCT of Delhi.

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the appellant.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent through VC.  
None for the complainant.

Matter is at the stage of arguments on the appeal.

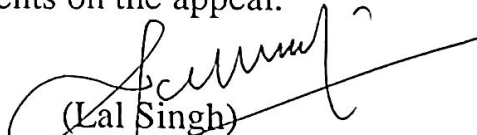
However, none has appeared for the appellant.

At this stage, Asstt. Ahlmad of this Court has reported that she has made call on the mobile phone of the counsel for the appellant informing him to join the proceedings through VC, however, Counsel for the appellant informed her that he is unable to join the VC as he does not know as to how to join the VC.

It is already 12:30 PM.

In view of the above, matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for arguments on the appeal.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

CR No. 356/2019

Manish Austin Vs. State of NCT & Anr.

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Sunil Jacob, Id. Counsel for the Petitioner through VC.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1  
through VC.  
None for respondent no.2.

Perusal of the file shows that before lock-down i.e. on 20.03.2020, TCR was not received.

In view of the above, TCR be requisitioned for the next date of hearing.

None appeared for the respondent till 12:40 PM.

Put up on 18.11.2020 for consideration.



(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)



**CR No. 395/2019**

**Kritimma Deep Kaur Vs. Tapeshwar Singh & others**

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.


Present : Sh. Ravi Sharma, Id. Counsel for the Petitioner.  
Ms. Sonia Singh, Proxy counsel for counsel for the respondents.

Matter is at the stage of arguments on the revision petition.

Proxy counsel for respondents seeks one more opportunity for arguments on the revision petition.

At the request of proxy counsel for the respondents, matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for arguments on the revision petition.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)

CR No. 458/2019

Hari Kishore & Anr. Vs. State & Anr.

10.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioners.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1  
through VC.  
None for respondent no.2.

Matter is at the stage of arguments on the revision petition.

However, none has appeared for the petitioners as well as  
for respondent no.2.

It is already 12.35 PM.

In view of above, matter is adjourned for 19.11.2020.

Put up on 19.11.2020 for arguments on the revision  
petition.



(Lal Singh)  
ASJ-05(W)/THC/Delhi

10.09.2020(P)

CR No. 89/2020  
Bhavneet Singh Vs. Jasbir Singh

10.09.2020


Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Pooran Chandra, Id. counsel for the Petitioner.  
None for the respondent.

Perusal of the file shows that before lock-down, i.e. on 04.03.2020, notice was issued to the respondent.

Ld. Counsel for the Petitioner submits that he has already filed the PF for service of respondent.

Therefore, in view of the above, put up on 19.11.2020 for clarification regarding service of respondent.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
10.09.2020(P)